

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 260/MP/2019

- Subject : Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 seeking compensation on account of change in law events under the Power Purchase Agreement dated 25.3.2011 (PPA) executed between the Petitioner and the Respondent No. 2 and the Power Supply Agreement (PSA) dated 5.1.2011 executed between Respondent No.1 and Respondent No. 2.
- Petitioner : Adhunik Power and Natural Resources Limited (APNRL)
- Respondents : West Bengal State Electricity Distribution Company Limited (WBSEDCL) and Anr.
- Date of Hearing : 21.5.2020
- Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
- Parties present : Shri Deepak Khurana, Advocate, APNRL
Shri Tejasv Anand, Advocate, APNRL
Shri Amit Griwan, APNRL
Shri Vishrov Mukerjee, Advocate, WBSEDCL
Ms. Raveena Dhamija, Advocate, WBSEDCL
Shri Ameya Vikram Mishra, WBSEDCL
Shri Ashish Benard, Advocate, PTC

Record of Proceedings

The matter was listed for hearing through video conferencing.

2. Due to paucity of time, the Petition could not be taken up for hearing. Accordingly, the Commission adjourned the matter.
3. Learned counsels for the Parties requested to list the present matter along with Petition No.367/MP/2019. Request was allowed by the Commission.
4. The Petition shall be listed for hearing along with Petition No. 367/MP/2019 in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

